

The Components of child health programme which help reduce child morbidity and mortality are as follows:—

- i. Essential newborn care
- ii. Immunization
- iii. Infant and young child feeding
- iv. Vitamin A supplementation and Iron and Folic Acid supplementation
- v. Early detection and appropriate management of Acute Respiratory Infections, Diarrhoea and other infections
- vi. Integrated Management of Neonatal and Childhood Illnesses (IMNCI) and Pre-Service IMNCI
- vii. Facility Based New Born Care.

Rebate scheme in the coir sector

2372. SHRI P. RAJEEVE: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether Government has any plan to re-introduce the rebate scheme in the coir sector as was done in the handloom sector;
- (b) if so, what would be the rate of rebate for coir products; and
- (c) if not, the reasons for not extending the rebate to the coir products?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA J. PATEL): (a) No, Sir.

- (b) Does not arise.

(c) The Market Development Assistance Scheme (MDA) has been introduced with effect from 2000-01 in lieu of rebate scheme that was in operation in coir sector from 1984. The MDA scheme is linked with the sales performance of the concerned beneficiary organisations and aims at providing incentives for better performance. Under the scheme, the financial assistance is provided to apex cooperative societies, manufacturing and primary societies, Public Sector Undertakings (PSUs) and Sales Depots of Coir Board @ 10% of their annual sales turnover of coir and coir products. The assistance under the scheme can be utilized for varied purposes such as publicity, opening new Showrooms/Sales Outlets, renovations of existing sales outlets, market study, setting up of market intelligence network/upgradation of design facilities like installation of computer etc. This scheme, therefore, allows more flexibility than the Rebate Scheme for promotion of coir products.

Discrepancies existing in NSIC

2373. SHRI KAMAL AKHTAR: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the details of staff/officers working in National Small Industries Corporation (NSIC) head quarter at Delhi and Uttar Pradesh, grade-wise;

(b) whether MSME determines/prescribes the structure, functions and facilities availed/enjoyed by NSIC;

(c) if so, the details thereof, and if not, the reasons therefor;

(d) whether benefits namely transport allowances, medical facilities, increments, arrears etc., as per provisions of Sixth Central Pay Commission are equally applicable to all officers/employees of NSIC;

(e) if so, the details thereof, grade-wise, and if not, the reasons therefor; and

(f) if any such discrepancy exists in NSIC headquarter the details of justification for existing disparity?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA J. PATEL): (a) The National Small Industries Corporation Limited (NSIC) is a Central Public Sector Enterprise (CPSE) under the Ministry of Micro, Small and Medium Enterprises (MSME). The details of staff/officers working in NSIC headquarter at Delhi and UP, grade-wise as on 1.7.2009 are as under:—

Group	NSIC headquarter, Delhi	UP
A	75	34
B	27	03
C	58	20
D	30	03
TOTAL:	190	60

(b) and (c) The structure and functions of NSIC are governed by its Memorandum and Articles of Association. Its main objective is to promote, aid and foster the growth of micro, small and medium enterprises in accordance with the policies of the Government and accordingly NSIC enters into a Memorandum of Understanding (MoU) with the Government wherein its performance targets are fixed.

(d) to (f) In NSIC, employees are governed by two sets of pay scales where the first category is governed under Central Dearness Allowance (CDA) scales of pay and second category is governed under Industrial Dearness Allowance (IDA) scales of pay. The benefits of CDA under Sixth Central Pay Commission and Second Pay Revision under IDA respectively are applicable to the two categories of employees.

Redressal of grievances

2374. DR. K. MALAISAMY: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the mechanism available for redressal of grievances of Small and Medium Enterprises;